

SHRI DIPEN GHOSH (West Bengal): What is the notification about?

MR. DEPUTY CHAIRMAN: He may not be having the notification with him. He is reading from the agenda paper. In future he will comply with it.

RE. LAYING OF THE REPORT OF THE  
 ELECTION COMMISSION ON THE  
 TABLE OF RAJYA SABHA—  
 contd.

SHRI INDRADEEP SINHA (Bihar): It has become necessary for me to speak only because my hon. friend from the ruling party has made a statement that he agreed with some of the recommendations of the Chief Election Commissioner. Sir, I was a participant.

MR. DEPUTY CHAIRMAN: He did not say that.

SHRI LAL K. ADVANI (Madhya Pradesh): He said it was not discussed.

SHRI INDRADEEP SINHA: Allow me to complete my submission.

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): Will he reply to what I have said in the House?

MR. DEPUTY CHAIRMAN: You have made the point.

SHRI HANSRAJ BHARDWAJ: I never consented to the observation of the Commission.

SHRI INDRADEEP SINHA: Allow me to make my submission. Shri Advani was there. I was also there. We were both present in the meeting with the Chief Election Commissioner. Some other party representatives were also there. This question had been made known to us through certain notes circulated by the Chief Election Commissioner, the gist of which had already appeared in the Press also. Now, all of us unanimously objected to this proposal. My hon. friend who says that he represented the ruling party there, kept mum. He did not utter even a word.

SHR HANSRAJ BHARDWAJ: It was not on the agenda.

SHRI INDRADEEP SINHA: Let me speak. You are not the presiding officer.

SHRI HANSRAJ BHARDWAJ: Why are you twisting the fact?

SHRI INDRADEEP SINHA: Ask him to take his seat.

SHRI HANSRAJ BHARDWAJ: You are also not the presiding officer. He is casting aspersions on me. I know better what to say in this House. Do not teach me these things.

SHRI INDRADEEP SINHA: All of us objected to it, and this issue was not placed on the agenda of the meeting.

SHRI A. G. KULKARNI (Maharashtra): That is the point, Sir.

SHRI INDRADEEP SINHA: It was not placed on the agenda of the meeting. And, Sir, this meeting was held on the 3rd December. Now after ten days, suddenly they laid a report on the Table of the other House, and as part of that report, when all the parties had opposed it, everybody opposed it and my hon. friend kept silent, this undemocratic proposal has been placed on the table... This is a fact.

MR. DEPUTY CHAIRMAN: The position has been clarified. There is no doubt about it.

SHRI HANSRAJ BHARDWAJ: I know what I have to say. I do not shout about like you people always. You are in the habit of telling\* in the House.

THE MINISTER OF STATE IN THE  
 MINISTRY OF AGRICULTURE:  
 (SHRI YOGENDRA MAKWANA): A formal motion is there. You kindly allow.

SHRI INDRADEEP SINHA: He says we are telling\* in the House. He must withdraw that.

MR. DEPUTY CHAIRMAN: I will see the record.

SHRI INDRADEEP SINHA: It is unparliamentary. He must withdraw it.

SHRI HANSRAJ BHARDWAJ: Whatever you say is\*

MR. DEPUTY CHAIRMAN: It will be expunged. (*Interruptions*) Order please. I have not heard it. But I will see the record.

SHRI SURESH KALMADI (Maharashtra): You ask for the record.

MR. DEPUTY CHAIRMAN: I told you I will see the record and if there is anything which is unparliamentary, I will expunge it. That should satisfy you now.

#### MOTION FOR ELECTION TO THE COUNCIL OF INSTITUTES OF TECHNOLOGY

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): Mr. Deputy Chairman, on behalf of Shrimati Sheila Kaul, I beg to move:—

"That in pursuance of clause (k) of sub-section (2) of Section 31 of the Institutes of Technology Act, 1961 (59 of 1961), this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Council established under sub-section (1) of Section 31 of the said Act in the vacancy to be caused on the 17th December, 1983, consequent upon the expiration of the term of Shri Ladli Mohan Nigam from the membership of the said Council."

The question was put and the motion was adopted.

\*Expunged as ordered by the Chair.

#### MOTION FOR ELECTION TO THE ANIMAL WELFARE BOARD

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): Mr. Deputy Chairman, I move:—

"That in pursuance of clause (i) of sub-section (1) of Section 5 of the Prevention of Cruelty to Animals Act, 1960 (59 of 1960), this House do proceed to elect in such manner as the Chairman may direct, two members from among the members of the House to be members of the Animal Welfare Board."

The question was put and the motion was adopted.

#### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IM- PORTANCE

**Situation arising out of the reported closure of a number of jute mills in different parts of the country particularly in West Bengal resulting in unemployment of workers**

SHRI SUKOMAL SEN (West Bengal): Sir, I beg to call the attention of the Minister of Commerce to the situation arising out of the reported closure of a number of jute mills in different parts of the country, particularly in West Bengal, resulting in unemployment of workers and the action taken by the Government in the matter.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): Mr. Deputy Chairman, the Hon'ble Members have raised the question of closure of a number of jute mills in different parts of the country particularly in West Bengal resulting in unemployment of workers and the action taken by the Government in this regard. At the outset I may like to point out that the position with regard to closure of jute mills in the country particularly in West Bengal is not as acute as it was some time back in August, 1983, when as many as 21 jute mills